

labour laws such as Industrial Disputes Act, 1947, Minimum Wages Act, 1948, Employees State Insurance Act, 1948, Employees Provident Fund and Miscellaneous Provisions Act, 1952 etc. State Governments are the appropriate Government for some labour laws, while Central Government is the appropriate Government for others. As and when complaints regarding violation of labour laws are received, the concerned appropriate Government takes necessary steps to address the same in keeping with provisions of relevant Act.

Excluding highly paid workers from the category of workman

713. SHRI T.T.V. DHINAKARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to exclude highly paid persons from workmen category in the Industrial Disputes Act, 1956; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No, Sir. There is no such proposal under consideration of the Government to exclude highly paid persons from workmen category in the Industrial Disputes Act, 1947.

Foreclosure of delayed projects

714. SHRIMATI SHOBHANA BHARTIA:

DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has recently issued ultimatum to State Public Works Departments to facilitate land acquisition for road construction and utilise previously appropriated funds otherwise delayed projects would be foreclosed;

(b) if so, the reaction of the State Governments/PWD on the ultimatum of the Union Government;

(c) whether the State Governments or PWD departments of the concerned States fails to do so will not pick up the new projects; and

(d) if so, to what extent the new road projects would be affected by this ultimatum warning?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) No Sir. However, State Governments/Public Works Departments are requested to facilitate land acquisition for road construction and utilize the appropriated funds so that the projects could be completed without time and cost overrun.

(c) No Sir.

(d) Does not arise.